

R E V I S E D

ITEM NO.41

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition (Civil) No.1018/2022

GULSHAN KUMAR

Petitioner(s)

VERSUS

INSTITUTE OF BANKING PERSONNEL SELECTION & ORS.

Respondent(s)

(With IA No.175734/2022-EXEMPTION FROM FILING O.T. and IA No.175740/2022-EXEMPTION FROM FILING AFFIDAVIT)

Date : 15-12-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Rushabh Saumen Vidyarthi, Adv.  
Mr. Vikas Jain, AOR  
Mr. Krupa Vyas, Adv.  
Ms. Kashish Bijlani, Adv.  
Mr. Shashvat A. Vidyarthi, Adv.  
Mr. Pulkit Sharma, Adv.

For Respondent(s) Mr. Vaibhav Dang, Adv.  
Mr. Amrendra Kumar Mehta, AOR  
  
Mr. Sanjay Kapur, AOR  
Ms. Megha Karnwal, Adv.  
Mr. Arjun Bhatia, Adv.  
Mr. Lalit Rajput, Adv.  
Ms. Akshata Joshi, Adv.  
Mr. Surya Prakash, Adv.  
Ms. Aastha Gumber, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 Mr Sanjay Kapur, counsel appearing on behalf of the State Bank of India (the second respondent) states that a communication has been addressed by the second respondent to the petitioner requiring the petitioner to produce necessary documents so as to allow him the facility of a scribe for the selection test.
- 2 We clarify that the second respondent shall not insist on the requirement of a bench mark disability within the meaning of the Rights of Persons with Disabilities Act 2016 for the facility of a scribe having due regard to the judgment of this Court in **Vikas Kumar vs Union Public Service Commission and Others** [(2021) 5 SCC 370].
- 3 Liberty to serve the Standing Counsel for the State of Bihar, who shall take instructions insofar as the fourth respondent is concerned.
- 4 List the Petition on 30 January 2023.

**(CHETAN KUMAR)**  
A.R. - cum - P.S.

**(SAROJ KUMARI GAUR)**  
Assistant Registrar

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For Respondent(s)

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